

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE AT CHENNAI**  
**ORIGINAL APPLICATION NO. 85 OF 2021 [SZ]**

M/S PARISARA HITHARAKSHANA SAMITHI ... APPLICANT

**VERSUS**

THE DIRECTOR DEPARTMENT  
OF MINES & GEOLOGY AND OTHERS ... RESPONDENTS

To,

**THE REGISTRAR,**

National Green Tribunal, Southern Zone, Chennai.

**MEMO**

The counsel the State of Karnataka herein humbly produces the copy the daily order sheet stating the matter has been stayed by the Hon'ble High Court of Karnataka in WP No.19135 of 2023, WP No. 29539 of 2025, WP No. 27611 of 2023, before this Hon'ble Tribunal for your kind perusal and may be taken on record in the interest of justice and equity.

Dated on this the day of 4<sup>th</sup> July 2026



**MR. VIKRAM SIMHA**

**STANDING COUNSEL FOR STATE OF KARNATAKA**

**PH. NO. 9538577007**



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Status: Pending

Case Number: WP 29539/2025  
(KAHC010637882025)

Classification: GM MM\_S

Date of Filing: 22/09/2025  
16:16:22

Petitioner: M/S MANJULA  
BRANE TRADERS

Petitioner Advocate: AVINASH  
GOWDA G S

Respondent: THE UNION OF  
INDIA,

Respondent Advocate:

Filing No.: WP 29488/2025

Judge: CHIEF JUSTICE AND  
C.M. POONACHA

Last Posted For: FURNISHING  
OF PF AND ETC

Last Date of Action: 06/04/2026

Last Action Taken:  
ADJOURNED

Next Hearing Date: 22/07/2026

Daily Orders: WP 29539/2025

1	<u>06/04/2026</u>	CHIEF JUSTICE AND C.M. POONACHA	ADJOURNED
	ADJOURNED		
2	<u>22/01/2026</u>	CHIEF JUSTICE AND C.M. POONACHA	ADJOURNED
	At the joint request of the learned counsel for the parties, list on 6.4.2026. Last Updated On: 2026-01-24 11:04:05		
3	<u>27/10/2025</u>	CHIEF JUSTICE AND C.M. POONACHA	ADJOURNED
	(PER: HON'BLE MR. VIBHU BAKHRU, CHIEF JUSTICE) 1. Interim order granted earlier to continue till the next date of hearing. 2. In W.P.No.29539/2025, the petitioners shall take steps for service in respect of un-served respondents. 3. List on 22.01.2026. Last Updated On: 2025-10-28 19:55:41		
4	<u>25/09/2025</u>	CHIEF JUSTICE AND C M JOSHI	NOTICE

1. Learned AGA accepts notice for the respondents-State.
2. Issue notice to the other respondents.
3. List on 27.10.2025 along with WP.No.19135/2023.

Last Updated On: 2025-09-26 12:12:30

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**Status: Pending**

Case Number: **WP 27611/2023**  
(KAHC010656312023)

Classification: **GM MM\_S**

Date of Filing: **08/12/2023**  
11:59:44

Petitioner: **M/S G V V**  
**CONSTRUCTION**

Petitioner Advocate:  
**DHEEMANTHIKA GOWDA**

Respondent: **THE STATE OF**  
**KARNATAKA**

Respondent Advocate:

Filing No.: **WP 28163/2023**

Judge: **CHIEF JUSTICE AND**  
**C.M. POONACHA**

Last Posted For: **FURNISHING**  
**OF PF AND ETC**

Last Date of Action: **06/04/2026**

Last Action Taken:  
**ADJOURNED**

Next Hearing Date: **22/07/2026**

**Daily Orders: WP 27611/2023**

1	<b>06/04/2026</b>	CHIEF JUSTICE AND C.M. POONACHA	<b>ADJOURNED</b>
	ADJOURNED		
2	<b>22/01/2026</b>	CHIEF JUSTICE AND C.M. POONACHA	<b>ADJOURNED</b>
	At the joint request of the learned counsel for the parties, list on 6.4.2026.		
	<b>Last Updated On: 2026-01-24 11:04:05</b>		
3	<b>27/10/2025</b>	CHIEF JUSTICE AND C.M. POONACHA	<b>ADJOURNED</b>
	(PER: HON'BLE MR. VIBHU BAKHRU, CHIEF JUSTICE)		
	1. Interim order granted earlier to continue till the next date of hearing.		
	2. In W.P.No.29539/2025, the petitioners shall take steps for service in respect of un-served respondents.		
	3. List on 22.01.2026.		
	<b>Last Updated On: 2025-10-28 19:55:41</b>		
4	<b>11/08/2025</b>	CHIEF JUSTICE AND C M JOSHI	

- 1. List on 27.10.2025.
- 2. Interim order to continue till the next date of hearing.

Last Updated On: 2025-08-13 10:50:14

5	<u>10/06/2025</u>	ACTING CHIEF JUSTICE AND C M JOSHI	ADJOURNED
<p>(PER: HON'BLE MR V KAMESWAR RAO, ACTING CHIEF JUSTICE)</p> <p>Copy of the counter affidavit filed by respondent No.1 be given to the learned counsel for the petitioners, who shall file rejoinder within two weeks thereafter.</p> <p>Interim order to continue till the next date of hearing.</p> <p>Re-notify on 11.08.2025.</p> <p>Last Updated On: 2025-06-12 16:36:21</p>			
6	<u>25/03/2025</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	ADJOURNED
<p>Stand over to 10.06.2025.</p> <p>Interim order granted earlier shall continue to operate till the next date of hearing.</p> <p>Last Updated On: 2025-04-02 15:46:07</p>			
7	<u>11/02/2025</u>	N. V. Anjaria (CJ) AND M.I.ARUN	ADJOURNED
<p>(PER: HON'BLE THE CHIEF JUSTICE MR. JUSTICE N. V. ANJARIA)</p> <p>It was stated that the Senior Advocate who used to conduct the matter has personal inconvenience. In that view, stand over to 25.03.2025.</p> <p>Last Updated On: 2025-02-12 11:10:07</p>			
8	<u>10/12/2024</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	ADJOURNED
<p>(PER: HON'BLE THE CHIEF JUSTICE MR. JUSTICE N. V. ANJARIA)</p> <p>Stand over to 11.02.2025.</p> <p>Interim order granted earlier shall continue to operate till the next date of hearing.</p> <p>Last Updated On: 2024-12-13 11:12:43</p>			
9	<u>13/11/2024</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	ADJOURNED
<p>Stand over to 10.12.2024.</p> <p>Interim order granted earlier shall continue to operate till the next date of hearing.</p> <p>Last Updated On: 2024-11-14 15:59:41</p>			
10	<u>30/09/2024</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	ADJOURNED
<p>(PER: HON'BLE THE CHIEF JUSTICE MR. JUSTICE N. V. ANJARIA)</p> <p>Stand over to 13.11.2024.</p> <p>Interim order granted earlier shall continue to operate till the next date of hearing.</p> <p>Last Updated On: 2024-10-09 15:58:21</p>			

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11	<u>08/08/2024</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	ADJOURNED
<p>(PER: HON'BLE THE CHIEF JUSTICE MR. JUSTICE N. V. ANJARIA) At the request of learned advocate for the petitioners, stand over to 30.09.2024.</p> <p><b>Last Updated On:</b> 2024-08-09 10:32:41</p>			
12	<u>03/07/2024</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	ADJOURNED
<p>WP NO. 19135/2023 Connected Cases: WP NO. 27611/2023</p> <p>Stand over to 08.08.2024. Interim order granted earlier shall continue to operate till the next date of hearing.</p> <p><b>Last Updated On:</b> 2024-07-05 10:16:24</p>			
13	<u>18/06/2024</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	ADJOURNED
<p>Stand over to 03.07.2024.</p> <p>Interim order granted earlier shall continue to operate till the next date of hearing.</p> <p><b>Last Updated On:</b> 2024-06-19 12:04:15</p>			
14	<u>27/03/2024</u>	N. V. ANJARIA (CJ) AND KRISHNA S DIXIT	ADJOURNED
<p>WP NO. 19135/2023 Connected Cases: WP NO. 27611/2023</p> <p>Stand over to 18.06.2024. Interim order granted earlier shall continue to operate till the next date of hearing.</p> <p><b>Last Updated On:</b> 2024-03-28 10:52:12</p>			
15	<u>19/03/2024</u>	N. V. ANJARIA (CJ) AND KRISHNA S DIXIT	ADJOURNED
<p>Stand over to 27.03.2024.</p> <p>Interim order granted earlier shall continue to operate till the next date of hearing.</p> <p><b>Last Updated On:</b> 2024-03-20 10:42:35</p>			
16	<u>06/03/2024</u>	N. V. ANJARIA (CJ) AND T.G. SHIVASHANKARE GOWDA	ADJOURNED
<p>Stand over to 19.03.2024.</p> <p>Interim order, if any, shall continue to operate till the next date of hearing.</p> <p><b>Last Updated On:</b> 2024-03-07 11:05:47</p>			
17	<u>28/02/2024</u>	N. V. ANJARIA (CJ) AND T.G. SHIVASHANKARE GOWDA	ADJOURNED

IN WP No.19135/2023:

Heard Sri. K.N. Phanindra, learned Senior Counsel for the petitioner, Sri. S.S. Mahendra, learned Government Advocate for respondents No.2 to 7 and 9 to 11 and Sri. A. Mahesh Chowdhary, learned counsel for respondent No.8.

Learned Government Advocate submits that he will file counter during the course of the day.

Sri. D. Nagaraj, learned counsel accepts notice for respondent No.12.

IN WP No.27611/2023:

Sri. D. Nagaraj, learned counsel accepts notice for respondent No.8.

By consent of learned counsels on both sides, stand over to 06.03.2024 for preliminary hearing.

Interim order granted earlier is extended till the next date of hearing.

**Last Updated On:** 2024-03-05 10:39:05

18	<u>06/02/2024</u>	CHIEF JUSTICE AND T.G. SHIVASHANKARE GOWDA	ADJOURNED
<p>As prayed for learned Advocate for the petitioners, call on 28.02.2024. Interim order granted earlier is extended till the next date of hearing.</p> <p><b>Last Updated On:</b> 2024-02-07 14:45:03</p>			
19	<u>19/12/2023</u>	CHIEF JUSTICE AND KRISHNA S DIXIT	ADJOURNED
<p>Learned Panel Counsel Sri.Mahesh A Chowdhary appearing for respondent No.8 submits that the Statement of Objections is filed on behalf of respondent No.8 after a copy is served on the learned counsel for the petitioners. Learned Sr. Advocate appearing for the petitioners prays for sometime to go through the same as it is supplied only today. The prayer is innocuous. Interim order to continue till next date of hearing. List on 6.2.2024.</p> <p><b>Last Updated On:</b> 2023-12-19 16:29:45</p>			
20	<u>14/12/2023</u>	CHIEF JUSTICE AND KRISHNA S DIXIT	NOTICE
<p>Issue notice.</p> <p>Sri S.S.Mahendra, the learned Principal Government Advocate accepts notice for respondent Nos.1 to 7. Sri D.Nagaraj, the learned counsel to accept notice for respondent No.8. Sri K.N.Phanindra, the learned Senior counsel appearing for the petitioners invited our attention to the copy of the order dated 03.10.2023 passed by this Court in W.P.No.19135/2023 (Annexure-H) and submits that in identical circumstances, interim order was granted in the above said case. By way of interim order, the impugned notices dated 01.12.2023 &amp; 15.11.2023 at Annexures-A and B series are stayed till the next date of hearing. List on 19.12.2023 along with W.P.No.19135/2023.</p> <p><b>Last Updated On:</b> 2023-12-15 12:11:08</p>			

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Status: Pending

Case Number: WP 19135/2023  
(KAHC010443962023)

Classification: GM MM\_S

Date of Filing: 23/08/2023  
15:44:05

Petitioner: M/S G V V  
CONSTRUCTION

Petitioner Advocate:  
DHEEMANTHIKA GOWDA

Respondent: THE UNION OF  
INDIA

Respondent Advocate:  
SHIVAKUMAR

Filing No.: WP 19049/2023

Judge: CHIEF JUSTICE AND  
C.M. POONACHA

Last Posted For: FURNISHING  
OF PF AND ETC

Last Date of Action: 06/04/2026

Last Action Taken:  
ADJOURNED

Next Hearing Date: 22/07/2026

Daily Orders: WP 19135/2023

1	<u>06/04/2026</u>	CHIEF JUSTICE AND C.M. POONACHA	ADJOURNED
	ADJOURNED		
2	<u>22/01/2026</u>	CHIEF JUSTICE AND C.M. POONACHA	ADJOURNED
	At the joint request of the learned counsel for the parties, list on 6.4.2026.		
	Last Updated On: 2026-01-24 11:04:05		
3	<u>22/01/2026</u>	CHIEF JUSTICE AND C.M. POONACHA	ADJOURNED
	ADJOURNED		
4	<u>22/01/2026</u>	CHIEF JUSTICE AND C.M. POONACHA	ADJOURNED
	ADJOURNED,		
5	<u>27/10/2025</u>	CHIEF JUSTICE AND C.M. POONACHA	ADJOURNED

	(PER: HON'BLE MR. VIBHU BAKHRU, CHIEF JUSTICE) 1. Interim order granted earlier to continue till the next date of hearing. 2. In W.P.No.29539/2025, the petitioners shall take steps for service in respect of un-served respondents. 3. List on 22.01.2026.  <b>Last Updated On:</b> 2025-10-28 19:55:41	
6	<b>11/08/2025</b> CHIEF JUSTICE AND C M JOSHI  1. List on 27.10.2025. 2. Interim order to continue till the next date of hearing.  <b>Last Updated On:</b> 2025-08-13 10:50:14	
7	<b>10/06/2025</b> ACTING CHIEF JUSTICE AND C M JOSHI  (PER: HON'BLE MR V KAMESWAR RAO, ACTING CHIEF JUSTICE)  Copy of the counter affidavit filed by respondent No.1 be given to the learned counsel for the petitioners, who shall file rejoinder within two weeks thereafter. Interim order to continue till the next date of hearing. Re-notify on 11.08.2025.  <b>Last Updated On:</b> 2025-06-12 16:36:21	<b>ADJOURNED</b>
8	<b>25/03/2025</b> N. V. ANJARIA (CJ) AND K. V. ARAVIND  Stand over to 10.06.2025. Interim order granted earlier shall continue to operate till the next date of hearing.  <b>Last Updated On:</b> 2025-04-02 15:46:07	<b>ADJOURNED</b>
9	<b>11/02/2025</b> N. V. Anjaria (CJ) AND M.I.ARUN  (PER: HON'BLE THE CHIEF JUSTICE MR. JUSTICE N. V. ANJARIA) It was stated that the Senior Advocate who used to conduct the matter has personal inconvenience. In that view, stand over to 25.03.2025.  <b>Last Updated On:</b> 2025-02-12 11:10:07	<b>ADJOURNED</b>
10	<b>10/12/2024</b> N. V. ANJARIA (CJ) AND K. V. ARAVIND  (PER: HON'BLE THE CHIEF JUSTICE MR. JUSTICE N. V. ANJARIA) Stand over to 11.02.2025. Interim order granted earlier shall continue to operate till the next date of hearing.  <b>Last Updated On:</b> 2024-12-13 11:12:43	<b>ADJOURNED</b>
11	<b>13/11/2024</b> N. V. ANJARIA (CJ) AND K. V. ARAVIND  Stand over to 10.12.2024. Interim order granted earlier shall continue to operate till the next date of hearing.  <b>Last Updated On:</b> 2024-11-14 15:59:41	<b>ADJOURNED</b>

13

12	<u>30/09/2024</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	<b>ADJOURNED</b>
<p>(PER: HON'BLE THE CHIEF JUSTICE MR. JUSTICE N. V. ANJARIA) Stand over to 13.11.2024. Interim order granted earlier shall continue to operate till the next date of hearing. <b>Last Updated On:</b> 2024-10-09 15:58:21</p>			
13	<u>08/08/2024</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	<b>ADJOURNED</b>
<p>(PER: HON'BLE THE CHIEF JUSTICE MR. JUSTICE N. V. ANJARIA) At the request of learned advocate for the petitioners, stand over to 30.09.2024. <b>Last Updated On:</b> 2024-08-09 10:32:41</p>			
14	<u>03/07/2024</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	<b>ADJOURNED</b>
<p>WP NO. 19135/2023 Connected Cases: WP NO. 27611/2023 Stand over to 08.08.2024. Interim order granted earlier shall continue to operate till the next date of hearing. <b>Last Updated On:</b> 2024-07-05 10:16:24</p>			
15	<u>18/06/2024</u>	N. V. ANJARIA (CJ) AND K. V. ARAVIND	<b>ADJOURNED</b>
<p>Stand over to 03.07.2024. Interim order granted earlier shall continue to operate till the next date of hearing. <b>Last Updated On:</b> 2024-06-19 12:04:15</p>			
16	<u>27/03/2024</u>	N. V. ANJARIA (CJ) AND KRISHNA S DIXIT	<b>ADJOURNED</b>
<p>WP NO. 19135/2023 Connected Cases: WP NO. 27611/2023 Stand over to 18.06.2024. Interim order granted earlier shall continue to operate till the next date of hearing. <b>Last Updated On:</b> 2024-03-28 10:52:12</p>			
17	<u>19/03/2024</u>	N. V. ANJARIA (CJ) AND KRISHNA S DIXIT	<b>ADJOURNED</b>
<p>Stand over to 27.03.2024. Interim order granted earlier shall continue to operate till the next date of hearing. <b>Last Updated On:</b> 2024-03-20 10:42:35</p>			
18	<u>06/03/2024</u>	N. V. ANJARIA (CJ) AND T.G. SHIVASHANKARE GOWDA	<b>ADJOURNED</b>



Stand over to 19.03.2024.

Interim order, if any, shall continue to operate till the next date of hearing.

**Last Updated On:** 2024-03-07 11:05:47

19	<u>28/02/2024</u>	N. V. ANJARIA (CJ) AND T.G. SHIVASHANKARE GOWDA	<b>ADJOURNED</b>
<p>IN WP No.19135/2023: Heard Sri. K.N. Phanindra, learned Senior Counsel for the petitioner, Sri. S.S. Mahendra, learned Government Advocate for respondents No.2 to 7 and 9 to 11 and Sri. A. Mahesh Chowdhary, learned counsel for respondent No.8. Learned Government Advocate submits that he will file counter during the course of the day. Sri. D. Nagaraj, learned counsel accepts notice for respondent No.12. IN WP No.27611/2023: Sri. D. Nagaraj, learned counsel accepts notice for respondent No.8. By consent of learned counsels on both sides, stand over to 06.03.2024 for preliminary hearing. Interim order granted earlier is extended till the next date of hearing.</p> <p><b>Last Updated On:</b> 2024-03-05 10:39:05</p>			
20	<u>06/02/2024</u>	CHIEF JUSTICE AND T.G. SHIVASHANKARE GOWDA	<b>ADJOURNED</b>
<p>As prayed for learned Advocate for the petitioners, call on 28.02.2024. Interim order granted earlier is extended till the next date of hearing.</p> <p><b>Last Updated On:</b> 2024-02-07 14:45:03</p>			
21	<u>19/12/2023</u>	CHIEF JUSTICE AND KRISHNA S DIXIT	<b>ADJOURNED</b>
<p>Learned Panel Counsel Sri.Mahesh A Chowdhary appearing for respondent No.8 submits that the Statement of Objections is filed on behalf of respondent No.8 after a copy is served on the learned counsel for the petitioners. Learned Sr. Advocate appearing for the petitioners prays for sometime to go through the same as it is supplied only today. The prayer is innocuous. Interim order to continue till next date of hearing. List on 6.2.2024.</p> <p><b>Last Updated On:</b> 2023-12-19 16:29:45</p>			
22	<u>09/11/2023</u>	CHIEF JUSTICE AND KRISHNA S DIXIT	<b>ADJOURNED</b>
<p>List this matter on 19.12.2023. In the meantime, respondents are directed to file their reply/response/statement of objection. The same to be filed before the scheduled next date and there shall be an exchange of reply/response/statement of objection on the learned counsel for petitioners. Interim order granted earlier to continue till next date of hearing.</p> <p><b>Last Updated On:</b> 2023-11-10 10:58:26</p>			
23	<u>03/10/2023</u>	CHIEF JUSTICE AND KRISHNA S DIXIT	<b>NOTICE</b>



